

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
ORIGINAL APPLICATION NO:350/2006
WEDNESDAY THE 20TH DAY OF DECEMBER,2006**

CORAM:

HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER

**V.P.Kamil
S/o.Late Sayed Mohammed,
Androth, Masdoor (Casual Labourer),
Poultry Farm, Androth** ... Applicant

By Advocate Mr.P.V.Mohanan

V/S.

The Administrator,
Union Territory of Lakshadweep,
Kavaratti. Respondents

By Advocate Mr.S.Radhakrishnan

This OA having been heard on 20th December, 2006, the Tribunal on the same day delivered the following:-

(ORDER)

Hon'ble Shri George Paracken, Judicial Member

The applicant has filed the present OA seeking a direction to the respondents to grant him temporary status as Mazdoor to be followed by regularisation with all consequential benefits in terms of Annexure A-5 scheme for grant of temporary status and regularisation of casual labourers issued by DOP&T on 10/9/1993. At the outset itself, counsel for the applicant has admitted that in terms of the aforesaid scheme, the applicant is not eligible for grant of temporary status.

However, he has submitted that he has been denied the wages of 1/30th of pay which is being paid to similarly placed casual labourers. Since no such prayer has been made in the OA, the counsel for the applicant submitted that the applicant would make a fresh representation for consideration of the Respondents. The learned counsel for the Respondents Mr.S.Radhakrishnan submitted that there would be no objection for the respondents to consider the representation if made by the applicant.

In view of the aforesaid submission, I dispose of this application granting permission to the applicant to make a necessary representation within one month from today and with a direction to the Respondents to consider the same and to give a detailed reply to the applicant within two months thereafter.

OA is disposed of. There shall be no order as to costs.



GEORGE PARACKEN
JUDICIAL MEMBER

abp